

(c) The capital structure of the Company is as follows:

*Authorised:* 10,000 equity shares of Rs. 100/- each.....Rs. 10,00,000

*Issued and Subscribed:* 6,771 equity shares of Rs. 100/- each.....Rs. 6,77,100

The Company was incorporated on 31-5-1955.

(d) No, Sir.

**Demand by Rajasthan J. K. Karamchari Union for Inclusion of Man-Made Fibre Manufacturing Group in Chemical Industry and Application of Recommendations of Chemical Wage Board to it**

6374. SHRI RAJA KULKARNI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether any representation has been made by the Rajasthan J. K. Karamchari Union, Kota for the inclusion of man-made fibre manufacturing Group such as Nylon Synthetics, Acrotic fibre, Glass fibre, Rayon and tyre chord into chemical industry and for the application of the Chemical Wage Board recommendations to the Group; and

(b) if so, the reaction of his Ministry thereto?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Yes.

(b) The Wage Board was set up in April, 1965 for Heavy Chemicals and Fertilizer Industries. Its recommendations notified in November, 1968, cannot be applied to establishments not engaged in the manufacture of "Heavy Chemicals" or "Fertilizers."

**Displaced Persons and Ex-Army Personnel from East Bengal Settled in NEFA Area**

6375. SHRI C. C. GOHAIN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of displaced persons from East Bengal and Tibet and Ex-army personnel who have settled or are proposed to be settled by Government in NEFA area;

(b) the names of the places where they have settled or are likely to be settled;

(c) the steps Government propose to give facilities to these persons and the total amount to be incurred on their rehabilitation during the year 1971-72; and

(d) whether these persons will enjoy the facilities as enjoyed by the local tribals of NEFA, if so, the specific steps Government propose for the same?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). The details of the families and the places where they have been rehabilitated are given below:

Migrants from East Pakistan	Refugees from Tibet	Ex-army personnel
2902 families in Noa-Dehing valley of Tirap District and foot-hill area of Subansiri District and Chowkhamb area of Lohit District.	499 families in Changland area of Tirap District and Tindolong area in Lohit District.	200 families in Vijoyanagar area of Tirap District and 130 families at Siejusa area of Kameng District.

The question of further resettlement is under consideration.

(c) The programme of rehabilitation involves provision of accommodation, allotment of agricultural land, assistance to carry on agricultural operations and provision of educational and medical facilities. The provision made in the Budget Estimates 1971-72 is as follows:

Migrants from East Pakistan	Rs. 10.23 lakhs
Refugees from Tibet	Rs. 4.00 lakhs
Ex-army personnel	Rs. 31.56 lakhs

(d) The settlers enjoy normal facilities. The facilities enjoyed and sanctioned specially for the members of tribals of NEFA under specific orders are not admissible to these families. The Tibetan refugees are subject to the Foreign Registration Act.

**Development of Dry Farm coconut in Tumkur, Mysore**

6376. SHRI K. LAKKAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to develop Dry Farm Coconut in Tumkur District of Mysore State; and

(b) if so, the steps taken or proposed to be taken to improve the Coconut in that District?